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PHALGUNA 30]

FRIDAY, MARCH 20, 2020

[SAKA 1942

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL  
Judicial Department

No. 156 JL

Dated, the 20th March, 2020

NOTIFICATION

In exercise of the power conferred by sub-section (1) of section 3 of the Commercial Courts Act, 2015 (4 of 2016), as subsequently amended (hereinafter referred to as the said Act), the Governor, after consultation with the High Court, Calcutta, *vide* Memo No.911-RG, dated the 17th February, 2020, is pleased hereby to constitute, with immediate effect, two Commercial Courts at Calcutta, for the purpose of exercising the jurisdiction and powers conferred on those Courts under the said Act.

By Order of the Governor,  
(SIDDHARTHA ROY CHOWDHURY)  
Secretary to the Government of West Bengal.

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**GOVERNMENT OF WEST BENGAL**  
**Judicial Department**

No. 158 JL

Dated, the 20th March, 2020

**NOTIFICATION**

In exercise of the power conferred by sub-section (1A) of section 3 of the Commercial Courts Act, 2015 (4 of 2016), as subsequently amended (hereinafter referred to as the said Act) and in supersession of the earlier notification No. 254- JL, dated the 15th November 2018, the Governor, after consultation with the High Court, Calcutta, *vide* Memo Nos. 7801-RG, dated the 20th December, 2019; 910-RG, dated the 17th February, 2020; and 911-RG, dated the 17th February, 2020, is pleased hereby to specify, with immediate effect, the pecuniary jurisdiction, in terms of the value of the commercial disputes, as mentioned below:-

- (a) in case of Commercial Courts at Siliguri, Asansol, Alipore, and Rajarhat, of an amount not less than rupees thirty lakh;
- (b) in case of Commercial Courts within the territorial jurisdiction of the City Civil Court at Calcutta, of an amount-(i) not less than rupees three lakh and not more than rupees ten lakh exclusively; and (ii) exceeding rupees ten lakh but not exceeding rupees one crore, concurrently with the Commercial Division of the High Court, Calcutta;
- (c) in case of the Commercial Division of the High Court, Calcutta, of an amount exceeding rupees ten lakh.

By Order of the Governor,  
(SIDDHARTHA ROY CHOWDHURY)  
Secretary to the Government of West Bengal.

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**GOVERNMENT OF WEST BENGAL**  
**Judicial Department**

No. 157 JL

Dated, the 20th March, 2020

**NOTIFICATION**

In exercise of the power conferred by sub-section (2) of section 3 of the Commercial Courts Act, 2015 (4 of 2016), as subsequently amended (hereinafter referred to as the said Act), the Governor, after consultation with the High Court, Calcutta, *vide* Memo No. 911-RG, dated the 11h February, 2020, is pleased hereby to make, with immediate effect, the following amendment in this department notification No. 197-JL, dated the 28th June, 2016 and published in the *Kolkata Gazette, Extraordinary*, Part I, dated the 28th June, 2016 (hereinafter referred to as the said notification):-

**Amendment**

In the said notification, after clause (d), *insert* the following clause:-

“(e) the local limits of the jurisdiction of the Commercial Court(s) at Calcutta, the areas included within the Ordinary Original Civil Jurisdiction of the High Court, Calcutta.”.